

[Shrimati Sharda Mukerjee]

and said that an investigating team has gone into it. There is nothing further that can be done. No useful purpose would be served by appointing another committee."

Secondly, the Minister did not agree to laying on the Table of the House the full report of the inquiry committee. Since then some information has come to me and I would request the Minister to go into it.

MR SPEAKER : You must send it to him.

SHRIMATI SHARDA MUKERJEE : The inquiry committee, which inquired into this crash, found that the guillotine cartridge of Group-Captain Das's aircraft was in reverse position. The Minister did not state this in his reply. Since the guillotine cartridge, which is supposed to separate the pilot from the seat when he ejects himself out of the plane, had been tampered with, either this was done out of negligence or it was wilful sabotage.

Thirdly, I would like to point out that Group-Captain Das's aircraft, HF-032, and Squadron Leader Narain's aircraft, HF-001, were cleared by the same inspector. Group-Captain Das's aircraft crashed after a few minutes and the second aircraft crashed 40 minutes after take-off. No inspection records are available of the first aircraft and the inspection records of the second aircraft were seized two days after the crash in spite of the fact that the authorities knew about it in advance.

I would request the Minister, through you, that he should lay on the Table the full findings of the inquiry committee and institute a second inquiry committee. He has misled the House by keeping back from the House the fact that the inquiry committee had mentioned that the guillotine cartridge was in reverse position.

श्री रवि राव (पुरी) : अध्यक्ष महोदय, हम भी इन का समर्थन करते हैं।

SHRI S. M. BANERJEE (Kanpur) : Sir, under rule 377, with your permission I beg to mention the following points for the consideration of the Minister and request him to reply to them.

It has come out in today's *Statesman* and all other leading papers that the membership of the Pay Commission is not to be expanded. It is said that this is because the Government feels that the Commission, which held its first meeting yesterday, is an expert body and not an arbitration board on which different interests are represented. It is a sad commentary on the various assurances given by the Prime Minister either in this House or in the other House. In the other House she made a definite promise that if we could submit a name of a labour representative unanimously, one representative of labour would be accepted as a member of the Commission. On the basis of that assurance, we were going to submit a name unanimously as a labour representative. Now, this is a regrettable thing; it is a matter of shame. Secondly, this Pay Commission has also said about the interim relief, that they will consider...

MR. SPEAKER : There are so many other matters pending. Even if we do not adjourn now, they will be taken up after the lunch. Why not adjourn now? So, we adjourn now for lunch to meet again at 2.30 p.m.

13.21 hrs.

*The Lok Sabha adjourned for Lunch till thirty minutes past Fourteen of the Clock.*

*The Lok Sabha re-assembled after lunch at thirty minutes past Fourteen of the Clock.*

[Mr. Deputy-Speaker in the Chair]

MATTERS UNDER RULE 377—Contd.

MR. DEPUTY SPEAKER : Mr. Banerjee.

श्री बृकमचन्द्र कच्छबाय (उज्जैन) : उपाध्यक्ष महोदय, मैं एक बात कहना चाहता हूँ, जिसको मैं एक मिनट में खत्म कर दूंगा। आपकी ध्यान होगा कि इस देश के अन्दर कई प्रान्तों में हरिजनों पर भयंकर अत्याचार हो रहे हैं। हरिजनों के नाम पर एक कमेटी बनी है, लेकिन उस कमेटी की जो रिपोर्ट है उन पर इस सदन में कभी चर्चा नहीं हुई। अल्प-यहां पर बैठे हुए